

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member

**I.A.No. 30/2008 in
Petition No. 106/2007**

In the matter of

Determination of provisional transmission tariff for Bina-Gwalior 765 kV S/C transmission line along with bay extensions at Bina and Gwalior under transmission system associated with SIPAT II from 1.4.2007 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Madhya Pradesh Power Transmission Company Ltd.
2. Maharashtra State Electricity Distribution Company Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Deptt., Government of Goa, Panaji
5. Electricity Deptt., Administration of Daman & Diu, Daman
6. Electricity Deptt., Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd, Indore
9. NTPC Limited

.Respondents

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.12.2008 for filing a fresh petition for approval of final transmission charges for the assets covered under Petitions Nos. 106/2007 and 119/2007.

2. While approving the provisional transmission charges the petitioner was directed to file fresh petitions for approval of final tariff, latest by 31.3.2008. Subsequently, vide letter dated 22.10.2008 the petitioner was allowed time up to 31.10.2008 to file the final tariff petition.

3. The petitioner has submitted that it shall file the combined petition for approval of final tariff for assets covered under Petitions Nos. 106/2007 and 119/2007 and 35/2008 as they form part of the transmission system associated with SIPAT II. The petitioner has further submitted that the cost estimates are under revision and approval thereof shall take some more time. Accordingly, the petitioner has sought extension of time up to 31.12.2008 for filing the petition for final tariff.

4. The prayer made by the petitioner is allowed. The petitioner may file a combined petition for approval of final tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 on the subject, latest by 31.12.2008.

5. I.A. stands disposed of in the above terms.

Sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(R.KRISHNAMOORTHY)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 15th October 2008